



सत्यमेव जयते

GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

MAHARASHTRA ACT No. XXXII OF 1969.

THE MAHARASHTRA STATE LEGISLATURE PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1969.

(As modified upto the 11th June 2013)



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(PROTECTION OF PUBLICATION) ACT, 1969.**

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MAHARASHTRA ACT No. XXXII OF 1969.¹

[THE MAHARASHTRA STATE LEGISLATURE PROCEEDINGS
(PROTECTION OF PUBLICATION) ACT, 1969.]

[This Act received the assent of the Vice-President acting as the President, on the 5th June 1969; assent was first published in *Maharashtra Government Gazette*, Extraordinary, Part IV, on the 13th June 1969]

An Act to protect the publication of reports of proceedings of the
Maharashtra State Legislature.

WHEREAS it is expedient to protect the publication of reports of proceedings of the Maharashtra State Legislature; It is hereby enacted in the Twentieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra State Legislature Proceedings (Protection of Publication) Act, 1969. Short title and extent.
- (2) It extends to the whole of the State of Maharashtra.
2. In this Act, “newspaper” means any printed periodical work (including daily newspaper) containing public news or comments on public news, and includes a news agency supplying material for publications in a newspaper. Definition.
3. (1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil or criminal, in any court in respect of the publication in a newspaper of a substantially true report of any proceedings of either House of the Maharashtra State Legislature, unless the publication is proved to have been made with malice. Publication of reports of Legislature proceedings privileged.
- (2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.
4. This Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as a part of any programme or service provided by means of a broadcasting station as it applies in relation to reports or matters published in a newspaper. Act also to apply to Legislature proceedings broadcast by wireless telegraphy.

¹For Statement of objects and Reasons, see *Maharashtra Government Gazette*, 1968, Part V, page 23.

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